

**ATTACK ON RAILWAY GUARDS ON THE SOUTHERN AND NORTHERN RAILWAYS**

5620. SHRI SHAMBU NATH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a Guard on the Southern Railway was brutally attacked and subsequently died in Railway Hospital Perambur on the 4th July, 1967 ;

(b) whether it is also a fact that in Allahabad Division of the Northern Railway Guards, were attacked brutally; and

(c) if so, the steps taken to compensate such sufferers and to avoid such incidents in future ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes.

(b) There was only one case on Allahabad Division of Northern Railway in which a guard was assaulted on 15-3-1967.

(c) A sum of Rs. 10,000/- has been deposited by the Southern Railway with the Commissioner for Workmen's compensation for arranging payment to the family of the deceased guard.

The Guard on the Northern Railway has since been absorbed in an alternative category. The question of payment of compensation would be considered on receipt of police report.

Both the cases are under Police investigation.

Maintenance of Law and order in Railway premises and on Railway trains being the responsibility of the State Government concerned, the State Police have augmented the existing strength of Police escorts on the affected sections. As Railways are also vitally concerned, assistance of armed Railway Protection Force personnel is given to State Police whenever necessary.

**RUNNING ALLOWANCE OF RAILWAY GUARDS**

5621. SHRI SHAMBU NATH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government have agreed with the J.C.M. to increase the travelling allowance by 25 per cent;

(b) if so, whether the Railway Guards will also get automatic 25 per cent increase

in their Running allowance simultaneously; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) In the J.C.M. Meeting held on 6th/7th November, 1967 Government side have stated that Government were prepared to concede increases, in Travelling Allowance, of the order of 25% over the present rates for the different slabs upto a ceiling of pay of Rs. 400/- p.m. In order to work out the details of applying this increase to different slabs, the matter has been remitted to a Committee which is examining the matter.

(b) and (c): The Committee which is already reviewing the rules and rates of Running Allowance is expected to take this aspect into consideration.

**बम्बई डिब्रीजिंग में स्टेशनों को नये सिरे से बनाना**

5622. श्री बलचन्त : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य रेलवे के बम्बई डिब्रीजिंग में 100 वर्ष पहले बने हुए स्टेशनों की संख्या तथा नाम क्या हैं; और

(ख) क्या यातायात में हो रही तेजी से वृद्धि को ध्यान में रखते हुए इन स्टेशनों को नये सिरे से बनाने का सरकार का विचार है ?

रेलवे मंत्री (श्री च० म० पुनाचा) :

(क) मध्य रेलवे के बम्बई मण्डल में निम्नलिखित 11 स्टेशनों की इमारतें अब से 100 वर्ष या इससे और पहले बनायी गयीं थीं। 100 वर्षों से पहले जो अन्य स्टेशन खोले गये थे, उनकी इमारतों का बाद में समय समय पर आवश्यकतानुसार पुनर्निर्माण या नवीकरण किया गया।

- (1) बदलापुर, (2) नैरम, (3) पलसघरी, (4) कैलवली, (5) दोलवली, (6) लौंजी, (7) खोपोली, (8) खंडाला, (9) मलवली, (10) गेलरवाडी, (11) कसारा।

(ख) फिलहाल, इन स्टेशनों की इमारतों के ढांचे में परिवर्तन करने का कोई विचार नहीं है।

**SCHEME OF CASH INCENTIVES FOR EXPORTS**

5623. **SHRI N. K. SOMANI :**  
**SHRI RAGHUVIR SINGH**  
**SHASHTRI :**

Will the Minister of COMMERCE be pleased to state :

(a) whether the scheme of cash incentives for certain Indian exports like steel and engineering products is being reviewed by Government;

(b) whether the scheme is being replaced by tax concession on export earnings ; and

(c) whether such initiatives are being taken by Government in the face of the devaluation of pound sterling ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (c) . Certain proposals for review of the assistance of exports, in the light of the devaluation of the pound sterling, are under consideration. It is not possible to indicate the form of concession, if any, at this stage.

मिलों द्वारा छोटे व्यापारियों से खरीदे गये पटसन के मूल्य का भुगतान

5624. श्री लखण लाल कपूर : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:—क्या यह सच है कि मिल मालिकों ने पटसन के छोटे व्यापारियों को देय राशि का कई महीनों तक भुगतान नहीं किया है, जिसके परिणामस्वरूप पटसन उत्पादकों से पटसन नहीं खरीदा जा रहा है और पटसन 25 रुपये प्रति मन के भाव बिक रहा है ; और

(ख) यदि हां, तो इस संबंध में सरकार का क्या कार्यवाही करने का विचार है ?

वाणिज्य मंत्रालय में उप-मंत्री (श्री सुहृद्मद शाकी कुरेशी) : (क) श्रीमन्, जहां तक सरकार को मालूम है, ऐसा नहीं है। इस समय पटसन के मूल्य लगभग न्यूनतम समर्थक मूल्य के स्तर पर ही हैं।

(ख) मिलों तथा पटसन समीकरण भंडार संस्था द्वारा की जाने वाली खरीदारियों के

अतिरिक्त राज्य व्यापार निगम सहकारी समितियों के द्वारा कच्चे पटसन की खरीदारियों को बढ़ा रहा है।

**REGISTRATION OF CARS IN GOVERNMENT QUOTA**

5625. **SHRI RAM CHARAN :** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Secretaries and Joint Secretaries in the Government of India are allowed to get priority registration of cars after every six months in Governments quota :

(b) if so, the reasons therefore; and

(c) whether it is a fact that Section Officers in the Ministries are not allowed to apply for priority registration for cars and if so, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) : No, Sir.

(b) Does not arise.

(c) The following classes of officers are eligible to apply for priority allotment of cars out of the Central Government quota :

(i) Officers whose scale of pay reaches up to Rs. 1250/- and above irrespective of the actual pay drawn by them.

(ii) Officers who are drawing a basic pay of Rs. 900/- p.m. and above irrespective of their pay scale.

(iii) All medical officers, irrespective of their scale of pay and/or actual pay drawn.

(iv) Officers who are entitled to car allowance, irrespective of the scale of pay of the actual pay drawn.

These rules have been evolved after taking into account, *inter alia* the capacity of an officer to purchase and maintain a car.

Section officers who do not fall in one or the other of the above mentioned categories are not eligible to apply for priority allotment of cars out of the Central Government quota.